

ITEM NO.22

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2463/2019

(Arising out of impugned final judgment and order dated 22-12-2016 in CRA No. 2754/2014 passed by the High Court Of Judicature At Allahabad)

RAM MURTI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 74190/2019 - EXEMPTION FROM FILING O.T.
IA No. 51742/2019 - EXEMPTION FROM FILING O.T.
IA No. 14635/2019 - EXEMPTION FROM FILING O.T.
IA No. 52242/2019 - GRANT OF BAIL
IA No. 74189/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 51739/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 16-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Jetendra Singh, Adv.
Mr. Vejendra Kumar Kaushi, Adv.
Ms. Kalpana S., Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

Mr. Krishnanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

During the pendency of this appeal, the appellants shall be

released on bail to the satisfaction of the 2nd Additional Sessions Judge, Jalaun at Orai in S.T. No. 43 of 2010.

I.A. No. 52242 of 2019 is allowed accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)